

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A.NO.857/95

Between:

Date of Order: 24.7.95.

1. V. Padmavathi
2. K. Sai Kumari
3. A. Subrahmanyam
4. M. Bhoopathi

...Applicants.

And

1. The Secretary, Ministry of Communications,
Dept. of Telecommunications, New Delhi.
2. The Chief General Manager,
Dept. of Telecommunications,
Doorsanchar Bhavan,
Hyderabad.
3. The Telecom District Manager,
Tirupathi.

...Respondents.

Counsel for the Applicants : Mr. B. S. Satyanarayana

Counsel for the Respondents : Mr. N. R. Devraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A. S. GORTHI : MEMBER (A)

contd...

(14)

O.A.No.857/95

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Date of Order: 24.7.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The claim of the applicant is for a direction to the respondents to pay them Productivity Linked Bonus (P.L.Bonus) for the period they worked as Short Duty /RTP Sorting Assistants during 1983-1987.

2. The applicants states that they were initially appointed as Short Duty /RTP Telegraphists and TOAs during 1983-1987. They were subsequently regularised as Telegraphists and TOAs between 1985-1987. Their claim is that they are entitled to P.L.Bonus for the period that they worked as Short Duty/RTP, as the said relief was given to similarly situated several other Short Duty/RTP Telegraphists/TOAs.

3. Heard learned counsel for both the parties. Learned counsel for the applicant has drawn my attention to the decisions of the Ernakulam Bench of the Tribunal in OA.612/89 and OA.171/89. The ratio in the said judgements was that no distinction can be made between Short Duty/RTP workers and a casual labour in granting P.L.Bonus and if they had put in 240 days of service each year ending 31st March, for 3 years or more they should be entitled to PL Bonus. The amount of said bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

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.. 3 ..

4. The applicants herein are similarly situated as those in the afore-stated OAs. In the result, this application is allowed with a direction to the respondents to grant the applicant the same benefit as granted by the Ernakulam Bench (referred to in the preceding para). The above direction should be complied with in a period of three months from the date of communication of this order. No order as to costs.

A. B. GORTHI
(A. B. GORTHI)
Member (Admn.)

Dated: 24th July, 1995

(Dictated in Open Court)

sd

Anil Kumar
DEPUTY REGISTRAR (J)

To

1. The Secretary, Ministry of Communications,
Dept. of Telecommunications, New Delhi.
2. The Chief General Manager, Dept. of Telecommunications,
Doosanchar Bhavan, Hyderabad.
3. The Telecom District Manager, Tirupathi.
4. One copy to Mr. B. S. A. Satyanarayana, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, SR. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED

24.7.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 857/95

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

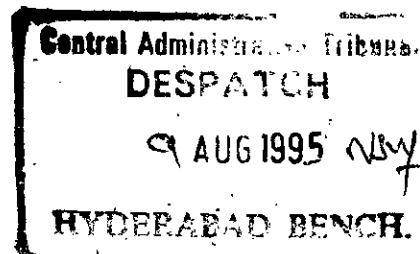
Dismissed for default

Rejected/Ordered.

No order as to costs.

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